

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 114

IA(I.B.C)/1002(CH)2024

And

CP (IB) No. 257/Chd/Hry/2023

IN THE MATTER OF:

Bank of Baroda

...

Petitioner

Versus

Rajender Singh

...

Respondent

Under Section: 95, 99 IBC 2016

Order delivered on 05.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. A.S Likhari with Mr. Vaishali, Advocates

For the Personal Guarantor : Mr. Deepak Aggrawal, Advocate

For the RP : Mr. Puru Gupta, Advodate

ORDER

Heard the submissions made by the learned counsel for the personal guarantor. The learned counsel for the personal guarantor has prayed for grant of two weeks' time to file his objections. Ten days' time is only granted for the same. Let this matter be posted on 22.07.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**